

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.16875 of 2023**

Arising Out of PS. Case No.-174 Year-2022 Thana- DEHRI TOWN District- Rohtas

Md. Bittu Khan @ Bittu Khan S/O Supan Khan R/O Mohalla- Guljarbag,
Ward No.-27, Police Station- Bikramanj, District- Rohtas At Sasaram.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Raghunandan Kumar Singh, Advocate

For the Opposite Party/s : Mr.Vinod Shanker Modi, APP

**CORAM: HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH
ORAL ORDER**

2 25-05-2023

This is an application for grant of anticipatory bail in connection with Dehri Town P.S. Case No.174 of 2022, registered for offences under Sections 363, 366A/34 of the IPC.

At the outset, the learned counsel for the petitioner submits that liberty be granted to the petitioner to enable him to surrender before the learned Court below within a period of four weeks from today and avail the privilege of regular bail. Liberty so sought is granted.

Accordingly, the present petition stands disposed off as not pressed.

(Mohit Kumar Shah, J)

kanchan/-

U		T	
---	--	---	--

